

DRAFT MINUTES OF THE MEETING No. 28/13 dated 10.10.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals & Petrochemicals
2. Shri P.P. Srivastava, Dy. Industrial Adviser, Department of Chemicals & Petrochemicals
3. Shri D.S. Bisht, Scientist, Spices Board
4. Shri Parveen Sharma, Deputy Director General of Foreign Trade, DGFT (HQ), New Delhi
5. Shri G. Saravanan, Foreign Trade Development Officer, DGFT (HQ), New Delhi

The Committee first considered minutes of the ALC Meeting No.27/13 for confirmation and confirmed and adopted the same without any change.

Case No M-92 NC No.28/13 Dated 10.10.2012	M/ s Versatile Chemicals Ltd, F.No.01/83/50/136/AM11/DES-IV RLA F.No.03/95/40/178/AM11 Lic.No.0310577223 dated 3.6.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.10.2012 issued by Deptt. of C&PC (Chem.Div) vide their U.O.No.14010/66/2010-Ch.II. Accordingly the case may be re-listed on 7.11.2012.

Case No M-93 NC No.28/13 Dated 10.10.2012	M/ s Organo Metalics, Vadodara RLA F.No.01/82/50/255/AM02/DES-IV RLA F.No.34/80/40/104/AM02 Lic No.3410002460 dated 3/8/2001
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In pursuance of the Order of the Hon'ble High Court at Ahmedabad, dated 20.6.2012 (W.P. No.25176 of 2005) in the case of M/s Organo Metallies, Baroda, firm was invited for Personal Hearing to present their case before the Norms Committee-IV on 19.9.2012. The

firm was given opportunity to make presentation in support of their case. The firm was represented by Shri Bharat Sodha, Partner, M/s Organo Metallics. Shri Bharat Sodha presented case in detail but could not submit/produce documentary evidence or such chemical literature which could substantiate firm's claim that input item '2 Ethyl Hexanoic Acid' could be used in place of 'Naphthenic Acid' to manufacture Zinc Naphthenate 14% (Zinc content 14%). He was further granted another opportunity to make written submission with authentic documentary evidence, if any, for claiming alternative input item viz., '2 Ethyl Hexanoic Acid'.

The firm has submitted a written representation dated 24.9.2012 (received on 28.09.2012) which has been forwarded to Technical Authority (Department of Chemicals & Petrochemicals) on 1.10.2012 for examination and comments.

Accordingly, the case may be re-listed on 26.10.2012.

Case No M-94 NC No.28/13 Dated 10.10.2012	M/ s Divine Stone F.No.01/83/162/351/AM13/DES-IV
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The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 8.10.2012 the Committee decided to approve the case as under :-

S.No.	Stone Item	Wastage percentage on input basis	Wastage percentage recommended in driessing of blocks and carving of shaped pieces	Total wastage percentage on input basis	Output wastage
1.	Column Base	31.50	8.40	39.90	60.10
2.	Column	29.50	8.40	37.90	62.1
3.	Column Theki	21.50	8.40	29.90	70.1
4.	Column Kathasara	47.00	8.40	55.40	44.60
5.	Column Capital	39.60	8.40	48.00	52.00
6.	Ceilings Layer-1	47.00	8.40	55.40	44.60
7.	Ceilings Layer-2	47.00	8.40	55.40	44.60

8.	Ceilings Layer-3	47.00	8.40	55.40	44.60
9.	Kangra	43.00	8.40	51.40	48.60
10.	Chhaja	64.00	8.40	72.40	27.60
11.	Beams	15.00	8.40	23.40	76.60
12.	Toran	53.00	8.40	61.40	38.60
13.	Jali	19.00	8.40	27.40	72.60
14.	Kaman	52.00	8.40	60.40	39.60

A copy of the above decision of NC has been forwarded to EOU Section, Department of Commerce, on 11.10.2012, with reference to their O.M. No. 13/23/2012-EOU dated 20/09/2012, for further necessary action at their end.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 28/83-ALC1/2012 **MEETING DATE** : 10.10.2012

1	Case No.: 10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 7.11.2012.			

2	Case No.: 15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:07.11.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 7.11.2012.

3	Case No.: 3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 7.11.2012.			

4	Case No.: 4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 7.11.2012.			

5	Case No.: 15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 7.11.2012.			

6	Case No.: 4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that the reply dated 4.8.2012 furnished by the firm to the D/L dated 21/5/2012 is not clear and, hence, Committee decided to call the complete reply to the DL in clear terms, from the firm. Letter issued by this office on 1.10.2012. Accordingly the case may be re-listed on 7.11.2012.			

7	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramaniam, US). U.O. issued on 4.5.2012. Reminder to M/o Mines issued on 2.7.2012. Another reminder issued to TA on 1.10.2012. Accordingly the case may be re-listed on 7.11.2012.			

8	Case No.:8/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM13/	RLA File :17/24/040/00066/AM12/	Lic.No/Date:1710004589 15.11.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 12.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm on 27.8.2012 issued by this office. Accordingly the case may be re-listed on 24.10.2012.			

9

Case No.:16/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
HQ File :01/83/050/00153/AM13/	RLA File :17/24/040/00068/AM12/	Lic.No/Date:1710004591 15.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product 1220 (Cetostearyl Alcohol Polyethylene Glycol Ether) (White to off white flakes)	1 Kg	1. Ceto Stearyl Alcohol (off white flakes) 2.Ethylene Oxide (Colourless clear liquid)	0.206 Kg 0.793 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Rejected
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10	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 28/5/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 27.8.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.: 14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:07.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 7.11.2012.				

12	Case No.: 16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:07.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 7.11.2012.				

13	Case No.: 1/8/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00138/AM13/	RLA File :09/24/040/00618/AM12/	Lic.No/Date:0910051746 14.03.2012	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to call for Central Excise Data (Production/Consumption). An E-mail issued on 26.7.2012 by this office. Reminder issued to firm on 27.8.2012. Accordingly the case may be relisted on 24.10.2012				

Case No.: 2/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2012	Status: Case
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14			10.10.2012	Approved
	HQ File :01/83/050/00393/AM13/	RLA File :17/24/040/00114/AM12/	Lic.No/Date:1710004876 15.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2012-Ch.II dated 20.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product 2744 (Fatty Alcohol Alkoxylate) (Appearance Colourless Clear to turbid liquid)	1 Kg	1. Lauryl Alcohol (Lauryl Mystyl Alcohol) (Colourless Clear Liquid) 2. Ethylene Oxide (Colourless clear liquid) 3. Propylene Oxide (Colourless Liquid)	0.320 Kg 0.293 Kg 0.387 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:6/22/83-ALC1/2012		Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
	HQ File :01/83/050/00397/AM13/	RLA File :17/24/040/00113/AM12/	Lic.No/Date:1710004875 15.03.2012	Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2012-Ch.II dated 20.9.2012 the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.	
	Product 4618 (Polyoxy Ethylene Tallow Amine) (Appearance @ 25 Deg. Degree C Liquid/Paste)	1 Kg	1. Tallow Amine (Liquid at 50 Deg.C) 2. Ethylene Oxide (Colourless clear liquid)	0.254 Kg 0.746 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

16	Case No.:3/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00394/AM13/	RLA File :17/24/040/00117/AM12/	Lic.No/Date:1710004882 19.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.8.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

17	Case No.:27/20/83-ALC1/2012	Party Name:SREE RAYALASEEMA ALKALIES & ALLIED CHEMICALS LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00373/AM13/	RLA File :09/24/040/00520/AM12/	Lic.No/Date:0910052283 24.04.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 7.11.2012.			

18	Case No.:34/20/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00380/AM13/	RLA File :09/24/040/00580/AM12/	Lic.No/Date:0910052487 04.05.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.9.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.11.2012.			

19	Case No.:21/8/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 3.7.2012 followed by reminder dated 5.9.2012 vide their U.O.No.46011/13/1008-PC.II issued by Deptt. of C&PC(PC.Div) . Accordingly the case may be re-listed on 24.10.2012.			

	Case No.:6/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:28/83-ALC1/2012	Status:Case Deferred
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20			10.10.2012	
	HQ File :01/83/050/00249/AM13/	RLA File :08/24/040/00061/AM13/	Lic.No/Date:0810111959 25.05.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to Deptt. of C&P(PC Div) on 8.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 7.11.2012.			

21	Case No.:21/16/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00306/AM13/	RLA File :05/23/040/00043/AM13/	Lic.No/Date:0510325845 25.05.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Reminder issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 7.11.2012.			

22	Case No.:3/16/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00288/AM13/	RLA File :05/24/040/00066/AM13/	Lic.No/Date:0510326258 29.05.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.8.2012 vide their U.O.No.146011/100/2012-PC.II issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 17.10.2012 issued by this office. Accordingly the case may be re-listed on 7.11.2012.			

23	Case No.:13/16/83-ALC1/2012	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00298/AM13/	RLA File :05/24/040/00451/AM12/	Lic.No/Date:0510326439 31.05.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 7.11.2012.			

24	Case No.:4/20/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00350/AM13/	RLA File :07/24/040/00097/AM13/	Lic.No/Date:0710088710 05.06.2012	Defer Date:07.11.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 7.11.2012.

25	Case No.: 26/16/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00311/AM13/	RLA File :03/95/040/00095/AM13/	Lic.No/Date:0310697657 06.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Reminder to firm dated 17.10.2012 issued by this office. Accordingly the case may be re-listed on 7.11.2012.			

26	Case No.: 24/16/83-ALC1/2012	Party Name:HINDUSTAN PL ATINUM PVT. LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00309/AM13/	RLA File :03/94/040/00081/AM13/	Lic.No/Date:0310697840 07.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.9.2012 issued by DIPP. Reminder to firm dated 17.10.2012 issued by this office. Accordingly the case may be re-listed on 7.11.2012.			

27	Case No.:19/16/83-ALC1/2012		Party Name:CLARIANT CHEMICALS [INDIA] LTD		Meet No/Date:28/83-ALC1/2012 10.10.2012		Status:Case Approved	
	HQ File :01/83/050/00304/AM13/		RLA File :03/94/040/00197/AM13/		Lic.No/Date:0310697988 08.06.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/97/2011-Ch.II dated 24.8.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
VERNAT R7 (Amino Resin containing 33-34% Dicyandiamide Formaldehyde Resin mixed with 23% Calcium Ligno		1 Kg	1. Dicyandiamide		0.114 Kg			
			2. Calcium Ligno Sulfonate		0.234 Kg			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:20/20/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00366/AM13/	RLA File :07/21/040/00147/AM13/	Lic.No/Date:0710088934 15.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.			

32	Case No.:15/16/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
	HQ File :01/83/050/00300/AM13/	RLA File :02/24/040/00053/AM13/	Lic.No/Date:0210178713 19.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm has written to RLA, Kolkata, informing that they are surrendering the license unutilized, vide their letter dated 31.07.2012. Hence, the Committee decided to withdraw the case from Agenda.			

33	Case No.:20/16/83-ALC1/2012	Party Name:HINDOOSTAN TECHNICAL FABRICS LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00305/AM13/	RLA File :03/94/040/00205/AM13/	Lic.No/Date:0310699159 19.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.9.2012 issued by DIPP. Reminder to firm dated 18.10.2012 issued by this office. Accordingly the case may be re-listed on 7.11.2012.			

34	Case No.:21/20/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case deferred
	HQ File :01/83/050/00367/AM13/	RLA File :10/24/040/00016/AM13/	Lic.No/Date:1010050043 19.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. After discussions on the existing SION A 1118, Committee decided to defer the case for further discussions on the case. Accordingly the case may be re-listed on 7.11.2012.			

35	Case No.: 6/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00352/AM13/	RLA File :10/24/040/00022/AM13/	Lic.No/Date:1010050116 21.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 28.8.2012. Accordingly the case may be re-listed on 7.11.2012			

36	Case No.: 10/20/83-ALC1/2012	Party Name:EUROSYNTEC CHEMICALS PVT. LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00356/AM13/	RLA File :03/94/040/00238/AM13/	Lic.No/Date:0310699610 22.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.			

37

Case No.: 16/20/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Approved
HQ File :01/83/050/00362/AM13/	RLA File :03/94/040/00204/AM13/	Lic.No/Date:0310699971 27.06.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/178/2011-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Blue 19 (90% Dye Content)	1 Kg	1. Bromamine Acid	0.650 Kg
		2. Meta Base Condense	0.350 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 19/20/83-ALC1/2012	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
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38	HQ File :01/83/050/00365/AM13/	RLA File :05/23/040/00040/AM13/	Lic.No/Date:0510328487 27.06.2012	Defer Date:07.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.				

39	Case No.:18/20/83-ALC1/2012	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00364/AM13/	RLA File :03/94/040/00234/AM13/	Lic.No/Date:0310700037 28.06.2012	Defer Date:07.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.				

40	Case No.:22/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:07.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 7.9.2012. Accordingly the case may be re-listed on 7.11.2012				

41	Case No.:23/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:07.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 7.9.2012. Accordingly the case may be re-listed on 7.11.2012				

42	Case No.:24/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:07.11.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 7.9.2012. Accordingly the case may be re-listed on 7.11.2012

43	Case No.: 30/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00376/AM13/	RLA File :10/24/040/00028/AM13/	Lic.No/Date:1010050226 28.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Bord on 28.8.2012. Accordingly the case may be re-listed on 7.11.2012			

44	Case No.: 31/20/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00377/AM13/	RLA File :10/24/040/00023/AM13/	Lic.No/Date:1010050224 28.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 7.9.2012. Accordingly the case may be re-listed on 7.11.2012			

45	Case No.: 29/20/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00375/AM13/	RLA File :07/24/040/00150/AM13/	Lic.No/Date:0710089393 29.06.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.			

46	Case No.: 28/20/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Deferred
	HQ File :01/83/050/00374/AM13/	RLA File :07/21/040/00244/AM13/	Lic.No/Date:0710089394 02.07.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.			

47	Case No.:11/20/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:28/83-ALC1/2012 10.10.2012		Status:Case Approved	
	HQ File :01/83/050/00357/AM13/		RLA File :03/94/040/00255/AM13/		Lic.No/Date:0310700647 03.07.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 10.10.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		-do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

48	Case No.:12/20/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
	HQ File :01/83/050/00358/AM13/	RLA File :03/94/040/00259/AM13/	Lic.No/Date:0310700595 03.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 10.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
As approved by NC-IV	-do-	As approved by NC-IV	-do-	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

49	Case No.:15/20/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
	HQ File :01/83/050/00361/AM13/	RLA File :03/94/040/00219/AM13/	Lic.No/Date:0310700760 04.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/178/2011-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Blue 19 (60% Dye Content)	1 Kg	1. Bromamine Acid	0.433 Kg
			2. Meta Base Condense	0.236 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:17/20/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00363/AM13/	RLA File :03/94/040/00211/AM13/	Lic.No/Date:0310701350 09.07.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 7.11.2012.			

51	Case No.:8/20/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
	HQ File :01/83/050/00354/AM13/	RLA File :03/94/040/00033/AM13/	Lic.No/Date:0310701409 10.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/18/2012-Ch.II dated 3.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Triclopyr Butoxy Ethyl Ester Technical 94% Min.	1 Kg	1. Na TCP	0.781 Kg
			2. Monochloro Acetic Acid	0.445 Kg
			3. Butyl Cellosolve (2 Butoxy Ethanol)	0.441 Kg

4. Ethylene Dichloride (EDC) 0.176 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/20/83-ALC1/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Approved
HQ File :01/83/050/00378/AM13/	RLA File :13/24/040/00021/AM13/	Lic.No/Date:1310040330 11.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/16/2012-Ch.II dated 1.10.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tolfenpyrad (4-Chloro-3-ethyl-1-methyl-N-[4-(4-methyl phenoxy) benzyl] 1H pyrazole-5-carboxamide	1 Kg	1. 4-Chloro-3-ethyl-1-methyl - 1H- Pyrazole-5-Carboxylic acid	0.614 Kg
		2. 4-(4-methyl phenoxy) Benzenemethanamine hydrochloride	0.812 Kg
		3. Toluene	1.794 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/20/83-ALC1/2012	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
HQ File :01/83/050/00372/AM13/	RLA File :03/95/040/00236/AM13/	Lic.No/Date:0310701807 13.07.2012	Defer Date:07.11.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.

Case No.:2/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:28/83-ALC1/2012	Status:Case
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54			10.10.2012	Deferred
	HQ File :01/83/050/00348/AM13/	RLA File :10/24/040/00033/AM13/	Lic.No/Date:1010050441 16.07.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that DBT vide letter No.BT/IL/05/338/2011-PID dated 12.9.2012, returned the application and consequently it was refer to Deptt. of C&PC(Chem.Div). U.O. issued on 15.10.2012. Accordingly the case may be re-listed on 7.11.2012.			

55	Case No.:3/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case approved
	HQ File :01/83/050/00349/AM13/	RLA File :10/24/040/00034/AM13/	Lic.No/Date:1010050442 16.07.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and based on the written recommendation of DBT vide their U.O.No.BT/IL/05/338/2011-PID dated 9.10.2012 the Committee decided to approve the case, on repeat basis, as under :-			
	Export Item	Qty.	Import Item	Qty./Wastage allowed
	Novowash E05 (Neutral enzyme for garment processing)	1 MT	Indiage Neutra Flex (Concentrated Neutral Enzyme)	0.04 MT/NIL
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

56	Case No.:25/20/83-ALC1/2012	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00371/AM13/	RLA File :10/24/040/00036/AM13/	Lic.No/Date:1010050513 19.07.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 19.9.2012. Accordingly the case may be re-listed on 7.11.2012.			

57	Case No.:36/20/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00382/AM13/	RLA File :05/23/040/00160/AM13/	Lic.No/Date:0510331553 07.08.2012	Defer Date:07.11.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 7.11.2012.

Case No.: 37/20/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status: Case Approved
HQ File :01/83/050/00383/AM13/	RLA File :03/95/040/00269/AM13/	Lic.No/Date:0310704322 07.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/74/2011-Ch.II dated 6.10.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STEROL 1802 (Polyoxyethylene Stearyl Ether/Stearyl Alcohol 2 moles Ethoxylated)	1 Kg	1. Stearyl Alcohol 2. Ethylene Oxide	0.754 Kg 0.245 Kg
STEROL 1821 (F) (Polyoxyethylene Stearyl Ether/Stearyl Alcohol 15 moles Ethoxylated)	1 Kg	1. Stearyl Alcohol 2. Ethylene Oxide	0.290 Kg 0.710 Kg
STERO TEA 85 EX(containing 50% of Tri Ethanol Amine and 50% Monoethanol Amine)	1 Kg	1. Triethanolamine 99% 2. Monoethanol Amine	0.500 Kg 0.500 Kg
STERO CARE CM 1000 (LCP) (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl alcohol 18 mole ethoxylate)	1 Kg	1. CETC STEARYL ALCOHOL 2. Ethylene Oxide	0.249 Kg 0.771 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/24/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:28/83-ALC1/2012	Status: Case
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59			10.10.2012	Deferred
	HQ File :01/83/050/00476/AM13/	RLA File :08/24/040/00158/AM13/	Lic.No/Date:0810114583 28.08.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.11.2012.			

60	Case No.:1/28/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:28/83-ALC1/2012 10.10.2012	Status:Case Deferred
	HQ File :01/83/050/00548/AM13/	RLA File :34/24/040/00092/AM13/	Lic.No/Date:3410035229 26.09.2012	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.11.2012			

Date:15.10.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer